

1.3.1971 and 1.3.1973 respectively. The information about the number of factories engaged in the manufacture of these products as on date is being collected and shall be laid on the Table of the House.

(f) As per directions of the Divisional Bench of the Bombay High Court, the amount of excise duty collected from the party was deposited in the Court and the Court allowed the party to withdraw the amount due to it.

Border trade with Bangladesh

*931. SHRI BISHNU PRASAD : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are exploring possibilities of having boarder trade with Bangladesh ; and

(b) if so; the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) and (b) Border Trade with Bangladesh was suspended at the request of that country in October, 1972. The dialogue on this question is continuing through diplomatic channels.

Closure of Processing Units in Tamilnadu

10376. SHRI S.A. DORAI SEBASTIAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Seafood Exporters Association of India has apprised Government of the closure of about 25 processing units involving investment of Rs. 75 crores in the State of Tamil Nadu due to paucity of power ;

(b) reasons why in these circumstances a 4-day international seafood fair was held in the city of Madras attracting the attention of international organisations involved in this trade ; and

(c) whether Government have any plans to rescue four lakh fishermen engaged in this industry in the State of Tamil Nadu ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI

RAM DULARI SINHA) : (a) No, Sir.

(b) The decision to hold the 5th International Seafood Trade Fair at Madras was taken many months before the reported power shortage in the State of Tamil Nadu.

(c) Does not arise in view of the negative reply to part (a) of the question.

News-Item Captioned "Delhi Firm Treapassing on Sail Territory"

10377. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state :

(a) whether his attention has been drawn to the news-item captioned 'Delhi firm trespasses on SAIL territory' appearing in the Calcutta 'Business Standard' dated 16 February, 1983 pointing out that a Delhi-based sport firm; sporting an export house name, is running a parallel steel "cancalising" agency on the lines of Steel Authority of India Limited ;

(b) if so, the facts of the case ; and

(c) Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) and (c) The enquiries made so far reveal that a consignment of pig iron valued Rs. 103,34521 was imported at Calcutta port by a Delhi based firm on the strength of a Letter of Authority held by them against Additional licence issued to an Export House. According to the Collector of Customs, the import was in order, but the matter is being looked into further.

Cheating on Poor Adivasis by Officials of Bank of India in Madhya Pradesh

10378. SHRI PIYUSH TIRKI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a number of officials of Bank of India in Madhya Pradesh have been found cheating the poor Adivasis by sanctioning fake loan cases ;

(b) if so, the details of the cases of cheating and the names and designation of the officials found guilty ;